

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 4
108(ND)/2016

IN THE MATTER OF:

M/s. Esquire Electronics Inc & Anr. Petitioner/Applicant
v.
Netherlands India Communications Enterprises Respondent
Limited & Ors.

Order Under Section 397/398 of the Companies Act, 2013

Order delivered on 15.02.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner : Mr. P. Nagesh, Sr. Adv., Mr. Siddharth
Thakur, Mr. Manu Beri, Advs.
For the Respondent : Mr. Sanjeev Sen, Sr. Adv., Ms. Anjali Singh,
Mr. Pragyan Mishra, Mr. Rahul Sharma, Mr.
Chandan Dutta, Advs. for the R-1 to R-3
Mr. Dhruv Tamta, Adv.

ORDER

Heard, Ld. Sr. Counsel Mr. P. Nagesh appeared on behalf of the
Petitioner and referred to various dates & events as per the chart.

Ld. Sr. Counsel Mr. Sanjeev Sen also appeared on behalf of the
Respondent.

For further consideration, at request and with consent of the
parties, list the matter along with all the other pending
applications for a physical hearing **on 22.02.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

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(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)